

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H.Jung, Member**

**Petition No. 66/2005**

**In the matter of**

Approval of tariff in respect of Damoday Valley Corporation for the period from 1.4.2004 to 31.3.2009.

**And in the matter of**

Damodar Valley Corporation  
Vs

.....**Petitioner**

1. Department of Energy, Govt. of West Bengal, Kolkata
2. Department of Energy, Govt. of Jharkand, Ranchi
3. West Bengal State Electricity Board, Kolkata
4. Jharkhand State Electricity Board, Ranchi
5. Ministry of Power, New Delhi

.... **Respondents**

**ORDER**

In the order dated 18.10.2005, the Commission had constituted one-Member Bench with Shri K.N.Sinha as the Presiding Member to make appropriate recommendations to the Commission for its consideration and appropriate decision on the issues arising for adjudication in connection with determination of tariff for the generating stations and the transmission assets owned by the petitioner, Damodar Valley Corporation. One-Member Bench has submitted his recommendations to the Commission under order dated 5.5.2006. We direct that a copy of the said order dated 5.5.2006 be sent to the petitioner, respondents and objectors with a further direction that they may file their views/comments on the recommendations contained in the said order dated 5.5.2006 latest by 30.6. 2006.

2. List this petition on 11.7.2006 for further directions.

3. For the reasons given by one-Member Bench at para 93 of order dated 5.5.2006, we regularise the delay in finalization of recommendations by one-Member Bench.

**sd-/  
(A.H.JUNG)  
MEMBER**

**sd-/  
(BHANU BHUSHAN)  
MEMBER**

**sd-/  
(ASHOK BASU)  
CHAIRPERSON**

**New Delhi, dated the 29<sup>th</sup> May 2006**